

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 236 OF 2016 &
IA NOS. 501 & 500 OF 2016**

Dated: 31st August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NESCO Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Bani Dikshit

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

ORDER

Learned counsel for the appellant states that the parties have settled the matter and she has instructions to withdraw the appeal.

Learned counsel for respondent No.2 confirms the fact that the matter is settled.

Therefore, the appeal is allowed to be withdrawn and is disposed of as such.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt